

ACTION TAKEN REPORT (ATR) OF GUJARAT POLLUTION CONTROL BOARD IN COMPLIANCE OF HON'BLE NGT WESTERN ZONE BENCH, PUNE IN THE MATTER OF ORIGINAL APPLICATION NO. 66 OF 2023 (WZ) (COMPLAINT DATED 04.11.2023)

(I) PREAMBLE

Perused the report of learned Registrar dated 29.11.2023 on a complaint dated 04.11.2023 (received through e-mail dated 06.11.2023), made by All India Forward Bloc, A.K. Road, Surat against Shivanjali Fashions Mill, alleging that the said Mill is burning the restricted wood for producing water steam for their mill boiler and in this act, heavily polluted black fog gets released in the nearby area, rendering the general public/local residents to fall sick.

Hon'ble NGT issued the following Direction as per order 02/12/2023.

Relevant Para 2, is reproduced as “Considering the facts stated in the complaint, we deem it appropriate to call for a report from the Gujarat Pollution Control Board (GPCB) as to the truthfulness of the contents of the aforesaid complaint and the action taken at their end, if any, within four weeks.”

(II) BASIC INFORMATION OF INDUSTRY

- Shivanjali Fashions, (GPCB ID: 32553) is a textile industry which engaged in Dyeing of Grey Fabrics & Printing of Fabrics at Plot No: B3B, Gujarat Eco Textile Park Ltd., NH No – 8, Palsana - 394315, Tal: Palsana, Surat.
- Unit having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 30/06/2024 for the manufacturing of “Dyeing of Grey Fabrics – 15000 Meter/Day & Printing of Fabrics – 107000 Meter/Day”. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – A”]

(III) THE INSPECTION OF ABOVE MENTION UNIT WAS CARRIED OUT BY THE REGIONAL OFFICE, SURAT OF GUJARAT POLLUTION CONTROL BOARD AND AS PER THE INSPECTION REPORT DATED: 24/04/2024 OBSERVATION/ FACTUAL DETAILS ARE AS UNDER:

- During inspection production plant is observed in operation and Dyeing as well as Printing of Fabrics is going on.
- Source of water supply from own bore well. Generated industrial wastewater from mfg

process is discharged into u/g effluent conveying system of CETP-GETPL (Gujarat Eco Textile Park Ltd) for further treatment and disposal after treatment through Oil & Grease Trap, Screen Bar and Collection cum equalization tank. Unit is having membership of CETP of Gujarat Eco Textile Park Ltd (GETPL) with booking load quantity – 0.91 MLD, which is valid up to 31/03/2026. One sample of wastewater is collected from outlet of industry. Unit has provided flow meter at w/w outlet of the industry & reading for the same is noted as: Flow=50.45 m³/Hr & Totalizer= 31577.59. Generated domestic wastewater disposed off into the Soak Pit system.

- Unit has one Boiler (capacity 6 TPH) and one TFH (Thermic Fluid Heater) (capacity 1500 U) along with common stack. Unit has provided separate set of MCS (Multi-cyclone Separator), Bag Filter followed by Alkali Scrubber as APCMs (Air Pollution Control Measures) with Boiler & TFH each. During visit Boiler, TFH and provided APCMs are observed in operation. Coal is used as fuel in Boiler & TFH through mechanical auto fuel feeding system. One Flue gas sample is collected from common stack attached to Boiler & TFH through APCMs. Unit has provided separate energy meter to know the operational status of the APCM & reading for the same is noted as: 18938 KWH for boiler & 41754 KWH for TFH. Unit has provided CEMS for PM at the common stack attached with Boiler & TFH, Reading for the same is noted as: PM=45.54 mg/Nm³. Unit has one D G set of 380 KVA as stand by.
- ETP sludge @ 600 kg and discarded containers/drums @ 30 Nos. are observed in storage area.
- **[Copy of Inspection Report is annexed herewith and marked as “Annexure – B”]**

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	6.75	6.5 to 8.5
Colour	60	100
Total Dissolved Solids (TDS)	2044	2100
Suspended Solids (SS)	142	300
Chloride	580	600
Chemical Oxygen Demand (COD)	857	1000
Biological Oxygen Demand (BOD)	250	400
****All the parameters in mg/L except pH and Colour		

<u>From stack attached to Boiler & TFH through APCM</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
Particulate Matter (PM)	118 mg/Nm ³	150 mg/Nm ³
SO ₂	13.61 ppm	100 ppm
NO _x	8.66 ppm	50 ppm

[Copy of Analysis Reports are annexed herewith and marked as “Annexure – C”]

CONCLUSION:

Looking at the representations of the complainer and inspection report as well as collected samples analysis reports, no violation/non-compliance observed as per the content of the complainer and unit is found in compliance of CCA issued by this Board.

The Board has published various Gazetted Notifications for the use of solid fuels in industrial utilities, and the wood was included in the list of approved fuels. The copy of various Gazetted Notification published by the Board are annexed herewith and marked as “Annexure – D”.

“We regret for not submitting the action taken report in time”



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

CCA-Amendment
(No. AH-110195)

NO: GPCB/CCA-SRT-1129(4)/ID-32553/

Date:

TO,

M/s. Shivanjali Fashions

Plot No: B3B, Gujarat Eco Textile Park Ltd,

NH No-8, Palsana-394315,

Tal: Palsana, Dist: Surat.

SUB: Amendment in the consolidated consent & Authorization of the Board.

REF: 1) CCA order No: - AWH-103397, Dated-08/08/2019 under various Environmental Acts/Rules.

2) This office CTE-amendment order no:- GPCB/CCA-SRT-1129(4)/ID-32553/563112. Dtd:- 26/06/2020.

3) Your CCA Amendment Application Inward ID No.183265 dated 10-10-2020.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 & framed under the Environment (Protection) Act-1986, The Board has granted CCA vide order No. AWH-103397 issued vide this office letter no: GPCB/CCA-SRT-1129(4)/ID-32553/516674 dated 13/08/2019, valid up to 30/06/2024.

The Board has right to review and amend the conditions of the said CCA order.

The said CCA order is further amended as below.

1. This order shall be read as CCA-Amendment Order No. **AH-110195** date of issued **06-11-2020** valid up to **30-06-2024**.
2. The condition No-2 of the said CCA order is amended as below
 2. The consents shall be valid up to **30-06-2024** for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products:

Sr. No.	Product	Quantity as per CCA dated:13/08/2019	Quantity as per CTE- Amendment dated:26/06/2020	Total Quantity after CCA Amendment
1	Dyeing of Grey Fabrics	1,17,000 Meters/Day	1,02,000 Meters/Day	15,000 Meters/Day
2	Printing of Fabrics	Nil	1,07,000 Meters/Day	1,07,000 Meters/Day

Subject to specific condition:

1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).

M/s. Shivanjali Fashions(ID-32553)

Page 1 of 8

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2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
 3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
 4. Industry shall provide STP since domestic waste water generation and submit documentary proof to the Board within 3 month.
3. The condition No-3 of the said CCA order is amended as below:

3. **CONDITIONS UNDER WATER ACT, 1974:**

- 3.1. Source of water: Borewell.
- 3.2. The quantity of the fresh water consumption for industrial purpose, after CCA-Amendment, shall be decreased from 1253 KI/Day to 1244 KL/Day.
- 3.3. The quantity of the water consumption for domestic purpose, after CCA-Amendment, shall be decreased from 20 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations, after CCA-Amendment, shall be decreased from 910 KL/Day to 890 KI/Day. (Total Booked load in CETP: 890 KI/Day)
- 3.5. The quantity of the domestic waste water (Sewage), after CCA-Amendment, shall be increased to 20 KL/Day.
- 3.6. Industrial effluent, after necessary treatment shall be reused up to maximum extent & remaining shall be sent to CETP for further treatment.
- 3.7. Industry shall provide fixed pipeline with flow meter for the reuse of effluent and maintain its records.
- 3.8. Domestic effluent shall be disposed off along with industrial waste water to CETP.
- 3.9. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CEIP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Gujarat Eco Textile Park Ltd(GETPL).

PARAMETERS	CETP INLET NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l



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BOD (5 days at 20°C)	400 mg/l
COD	1000 mg/l
Total Dissolved Solids	2100 mg/l

3.10. The final treated effluent confirming to the above standards shall be fully conveyed into CETP of M/s. Gujarat Eco Textile Park Ltd (GETPL), through underground drainage system of GETPL & in no case effluent shall be discharged in to Environment by any means.

3.11. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	CETP OUTLET NORMS
PH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2.0 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	250 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l
Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent
Fixed Dissolved Solids	2100 mg/l

OR

The applicant shall either stop or curtail its production activities if the effluent is not adequately treated by the CETP of GETPL to conform to the standards specified by G.P.C.B.

- 3.12. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. GETPL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
- 3.13. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
- 3.14. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
- 3.15. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.16. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of GETPL.

M/s. Shivanjali Fashions (ID-32553)

Page 3 of 8

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- 3.17. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of GETPL.
 - 3.18. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of GETPL.
 - 3.19. The ENTIRE quantity of industrial effluent shall have to be conveyed by GETPL. In no circumstances the effluent either treated or untreated shall be discharged any where else.
 - 3.20. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
 - 3.21. GETPL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
 - 3.22. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & GETPL on or before fifth day of the succeeding month.
 - 3.23. In case of shut-down of plant for more than three days for any reason. the GETPL unit member shall intimate to GETPL authority & GPCB well in advance for the better operation & management of CETP.
 - 3.24. The authorized representative of GETPL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
 - 3.25. If the GETPL authority terminates the membership of the applicant for CETP, the GETPL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the GETPL membership is resumed.
 - 3.26. The applicant shall put up at the entrance a board displaying GETPL membership number & date of joining of GETPL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.
4. Condition No-4 of the said CCA order is amended as below.

4. CONDITIONS UNDER AIR ACT,1981:

4.1. The Following shall be used as fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

Sr. No.	Utility	Fuel	Quantity
1)	Steam Boiler	Coal or Lignite or Baggase	21 MT/Day or 40 MT/Day or 50 MT/Day
2)	Thermo Pack	Coal or Lignite or Baggase	12 MT/Day or 18 MT/Day or 25 MT/Day
3)	D.G.Set	LDO	35 lit/hr



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4.2. Applicant shall install & operate air pollution control system in order to achieve norms prescribed below:

4.3. The flue gas emission through stack attached to Steam Boiler, Thermo Pack, and D.G.Sets shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	Steam Boiler (6 MT/Hr)	37 (Common Stack)	Multi Cyclone Separator, Water Scrubber & Bag Filter	Particulate Matter	150 mg/NM ³
	Thermopack (1500 U)			SO ₂	100 ppm
				NO _x	50 ppm
2	D.G.Set (380 KVA) Stand by	11	----	Particulate Matter	150 mg/NM ³
				SO ₂	100 ppm
				NO _x	50 ppm

4.4. There shall be no process gas emission from the manufacturing process as well as any other ancillary process.

4.5. Industry shall take adequate measure to Control dusting due to storage, transportation & handling of Coal & fly ash.

4.6. Industry shall comply with Coal handling guideline of the Board.

4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.

4.8. Ambient air quality within the premises of the industry shall conform to the following standards.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB (a) during day time and 70 dB (A) during night time. Day time is reckoned in between 6a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

M/s. Shivanjali Fashions(ID-32553)

Page 5 of 8

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4.11. **D.G. Sets Conditions**

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G.Sets standards:-

The flue gas emission through stack attached to D.G.Sets shall conform to the following standards.

- a) The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use

5. **Condition No. 6 & 7 of the said CCA order is amended as below.**

6. **AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- **AH-110195** date of Issue: **06-11-2020**.

6.2 **M/s. Shivanjali Fashions** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Plot No: B3B, Gujarat Eco Textile Park Ltd, NH No-8, Palsana-394315, Tal: Palsana, Dist: Surat**.

Sr. No.	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	0.350 MT/Year	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.



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2	Used or Spent Oil	420 Lit/year	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	1200 Nos/Year	33.1	Collection, storage transportation and disposal to authorized decontaminator

6.2 The authorization shall be valid up to **30-06-2024**.

6.3 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.4 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

7. **TERMS AND CONDITIONS OF AUTHORISATION**

7.1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.

7.2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

7.3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

7.4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

7.5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

7.6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"

7.7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

7.8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.

7.9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

7.10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

7.11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

Page 7 of 8

M/s. Shivanjali Fashions(ID-32553)

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- 7.12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
- 7.15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 7.16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
- 7.17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- 7.18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- 7.20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- 7.21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- 7.22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
6. **The rest of the conditions of the above referred CCA order shall remain unchanged. You are directed to comply with these conditions.**

For and on behalf of
Gujarat Pollution Control Board

(G H Trivedi)

Deputy Chief Environmental Engineer



Gujarat Pollution Control Board

PCB Id: 32553

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** Shivanjali Fashions (Formerly: Shiv Krupa Mills)

Outward No: 57734-03/05/2024

Email : shivanjalifashions@gmail.com PLOT NO. B3B,,
GUJARAT ECO TEXTILE PARK LTD,, N.H. NO. 8,
PALSANA - 394315
Telephone : 9825804455 DIST : Surat, TAL : Palsana , SIDC : Not In Gide

Inspection Id : 791472 (On Application) Ro Name : Surat

2 **Type / Scale / Sector / Status :** RED / SMALL / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 **Inspection Dt & Time :** 24/04/2024 12:30 / Air , Water , Hazd **Person Contacted :** Mr.Mridul Sethi (Partner)

4 **Env Audit Detail :** Sch : 2 , Pollucon Laboratories Pvt. Ltd. , Year : 2017 , On Dt :

Commissioned Dt : 01/01/2009 Production Start Dt : 01/01/2009 Applicability of CRZ Rules : No

5 **Water Consumption in Kilo Lts Per Day** Ind : 1244.000 Dom : 20.000 **Borewells:** 2

6 **Waste Water generation / Discharge (klpd) :** Ind : 890.000 Dom : 20.000 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** Source of Water Supply: Borewell

8 **Disposal Mode of Industrial / Domestic :** Common E.T.P / Common E.T.P

9 **Discharge Pt / Final Receiving Body (Ultimate):** Sent to CETP of M/s. GETPL. / Sent to CETP of M/s. GETPL

10 **Status of water consent Under the Water Act,1974:** AH-110195-30/06/2024 Last Inward:311319-25/04/2024[PRO]

11 **Effluent Treatment plant (ETP) : Units, if provided and status :**

ETP Details : P-Chemical Dousing Tank,P-Equalization Tank,P-Oil-Grease Trap,Primary

12 **Whether Industry is a member of CETP ?** Gujarat Eco-Textile Park Ltd. (31233)

13 **Boilers=1 , DG Sets=1 , Flue Gas =3, Process =0 , ETP Cap = 239 , Capacity of All = 20 HP each**

APCM Details : Alkali Scrubber,Bag Filter,Multi Cyclone

Fuel Used : Coal,ldo

Stack Attached to : Boiler,D.G. Sets,Fuel Heater(Thermic)

14 **TSDF Name :** Not Regd with any TSDF

15 **Lab Charges Pending :** Rs. 20785.00 **Water Cess Charges Pending :** NIL

16 **Last Env. Form V : 2023-2024** **Water Cess Return : 2017-2018** **HW Monthly Return : 2024-03**

17 **Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
31/07/2018	NOT	18/04/2019	31A,,	490050	NOT	SCN	502788
02/08/2017	SCN	01/12/2017	,	447092	SCN	APP	429504
05/07/2013	REV	02/08/2013	3MT,	254148	REV	REV	155661

Monthly Patrak Data : Last Return : 202403 **HAZD Waste Disposal : 0.000 (0 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 173432, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 22001	Meter Reading - 0, Kilo Litre - 15890



Gujarat Pollution Control Board

PCB Id: 32553

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatons

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	DGVCL	
p	- On East Direction of the location of the Company	Open Plot	
p	- On North Direction of the location of the Company	Plot no. B/3A, Viraj Dyeing	
p	- On South Direction of the location of the Company	B1 Close Factory	
p	- On West Direction of the location of the Company	Surya Dyeing	
o	- Production since (Date) or Proposed	01/01/2009	
g	- Nos of Stacks (Flue Gas & Process)	01, 0	
k	- Recycler Registration Valid ??	N.A	
j	- Name & Address of MAIN Re-Cycler	-----	
h	- Regd with T.S.D.F	----Not Regd with any TSDF	
i	- Recyclable Hazd Waste Disposal to	O/s State	
f	- Display Board Provided at the Entrance ?	Yes	
l	- CETP Name	GET-Gujarat Eco-Textile Park Ltd. (31233) (SUR-31233)	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

General Observation

a	- R.O File No	32553	
a	- Is the Industry in Operation ??	Yes	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	No.	
h	- Provision of any STAND-BY Pump ??	No.	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Provided	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	01, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
----	---	-----	--

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	

03/05/2024

2/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 32553

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	as per crux	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	
h	- Installed capacity of the plant based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)	-----	
i	- Technical capability and equipment complying with the SOP/Guideline?	No.	
j	- Is unit complying the conditions gives in SOP/Guidelines?	No.	
k	- Facility is adequate for the applied process	No.	
l	- Passbook is maintained?	No.	
m	- Details of PLL, if applicable	-----	
n	- Details of safety specs provided by the facility	-----	
o	- Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	- Quantity of Hazardous waste procured as per CCA?	Yes	

Water Parameter

b	- Source of Water Supply	Borewell	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	Yes	
e	- Was the ETP in operation ?	Yes	
f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	01	

Remarks :

Site Observations during Inspection , PCB-ID: (32553)

03/05/2024

3/7 (Through XGN)



Inspection Crux:

Water Observation:

Source of water supply from own bore well. Generated industrial wastewater from mfg process is discharged into u/g effluent conveying system of CETP-GETPL for further treatment and disposal after treatment through Oil & Grease Trap, Screen Bar and Collection cum equalization tank. Unit is having membership of CETP of Gujarat Eco Textile Park Ltd (GETPL) with booking load quantity – 0.91 MLD, which is valid up to 31-03-2026. One sample of wastewater is collected from outlet of industry. Unit has provided flow meter at w/w outlet of the industry & reading for the same is noted as: Flow=50.45 M3/He & Totalizer= 31577.59. Generated domestic wastewater disposed off into the Soak Pit system. [487]-01/05/2024

Air Observation:

Unit has one Boiler (capacity 6 TPH) and one TFH (capacity 1500 U) along with common stack. Unit has provided separate set of MCS, Bag Filter followed by Alkali Scrubber as APCMs with Boiler & TFH each. During visit Boiler, TFH and provided APCMs are observed in operation. Coal is used as fuel in Boiler & TFH through mechanical auto fuel feeding system. One Flue gas sample is collected from common stack attached to Boiler & TFH through APCMs. Unit has provided separate energy meter to know the operational status of the APCM & reading for the same is noted as: 18938 KWH for boiler & 41754 KWH for TFH. Unit has provided CEMS for PM at the common stack attached with Boiler & TFH, Reading for the same is noted as: PM=45.54 mg/m³. Unit has one D G set of 380 KVA as stand by. [487]-01/05/2024

Hazard Observation:

ETP sludge @ 600 kg and Discarded containers/drums @ 30 Nos are observed in storage area. [487]-01/05/2024

General Observation:

Unit is visited along with A.B.Shyara (APE) reference to CCA renewal application. Unit is having CCA for manufacturing of (1) Dyeing of Grey Fabrics: 15,000 Meters/Day (i.e. 4,50,000 Meter/Month) & (2) Printing of Fabrics: 1,07,000 Meters/Day (i.e. 32,10,000 Meter/Month), which is valid up to 30-06-2024. During visit production plant is found in operation & Dyeing as well as Printing of Fabrics is going on. [487]-01/05/2024
~ RO Comments/Reply :Based on IR... / I recommend :May be GRANTED (After making necessary verification; I agree with inspecting officer; hence issuance / renewal of Authorization to the Industry is recommended as per the provisions of Rule 6(2) of the Hazardous and Other Wastes (Management & Handling & Transboundary Movement) Rules 2016.)-03/05/2024

I recommend :

W.C Notings: -----[487-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

(1) છેલ્લા ત્રણ માસના ઉત્પાદન, પાણી વપરાશ, વેસ્ટ વોટર જનરેશન/ડિસચાર્જ, બળતણ વપરાશ તેમજ હેઝાર્ડસ વેસ્ટ જનરેશન/ડીસપોઝલ અંગેની વિગતો રજૂ કરવી.



Gujarat Pollution Control Board

PCB Id: 32553

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
૧. છેલ્લા ૦૩ માસના ઉત્પાદન, પાણી વપરાશ, વેસ્ટ વોટર જનરેશન, ડીસ્યાર્જ, ફ્યુલ વપરાશ અને Hazardous વેસ્ટ જનરેશન, સ્ટોક તથા ડિસ્પોઝલનિ માહિતી આધારભૂત પુરાવા સાથે રજૂ કરવી.; Our RO Visit Reply is uploaded in Extra Documents for your ready reference. (02/09/2023)	749932(25/08/23)	Still Pending



Gujarat Pollution Control Board

PCB Id: 32553

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (32553)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	A-3	476 ltr for pm, 55 ltr for so2 & 1510 ml for nox / 75	1245-1315	REP	common stack attached with boiler & tfh through apcm ~	13/1510
2	W-11	7-8 on ph strip / 31	1235-1235	REP	from final outlet of industry ~	Light Brownish

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fuel Heater (Thermic)	32	Thermo pack unit Capacity: 1500 U	YES	ASC,FIL,MUL	Coal	Coal-12MTD OR Lignite-18MTD OR Agrowaste-25MTD	APCM Found not in operation
2	Boiler	32	Common Stack Steam Boiler Capacity: 6 MT/Hr	YES	ASC,FIL,MUL	Coal	Coal-21MTD OR Lignite-40MTD OR Agrowaste-50MTD	APCM Found not in operation
3	D.G. Sets	5	D. G. Set (Stand By) Capacity: 380 KVA	YES	N.A	ldo	LDO - 35 Liters/Hr	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Used or Spent Oil	I -5.1	0.350-M.T	COL,CYC,STO,TRA
2	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	18.000-M.T	COL,CYC,STO,TRA
3	Chemical sludge from waste water treatment	I -35.3	0.350-M.T	COL,DSS,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	dyeing of art silk fabrics	450000.000	0.000 - MTS	450000.000	Applied for CCA Renewal application for Dyeing of Grey Cloth @ 15,000 Meters/Day
2	printing of fabrics	3210000.000	3210000.000 - MTS	3210000.000	Applied for CCA Renewal application for Printing of Fabrics @ 1,07,000 Meters/Day

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	auxiliaries	35.500 - M.T
2	detergent	6.940 - M.T
3	dyes	4.170 - M.T
4	finishing	5.200 - M.T
5	Gray Cloth	3691500.000 - MTS
6	grey cloth	517500.000 - MTS
7	hydro	2.170 - M.T
8	oxalic acid	2.860 - M.T
9	print gum	9.600 - M.T

G Water Consumption & Generation Break up

03/05/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 32553

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1264.000	WWG : 910.000	Water Source	Remark
1	Boiler Feed	0.000	12.000	Borewell	120 KL/Day RO Permeate water is used
2	Domestic Purpose	20.000	20.000	Borewell	
3	Mnfg Process	1014.000	798.000	Borewell	1014 Fresh water +30 KL/Day RO Reject water is used
4	Others	150.000	0.000	Borewell	Used into RO Plant and RO Reject water used for Manufacturing Purpose & Ro permeate used in boiler.
5	Wash Water	80.000	80.000	Borewell	Used into Washing/ Alkali Scrubber

H Solid Waste

Inspection Team : N.M.Kavar, SO

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(N.M.Kavar, SO)



ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE

Annexure - C

Gujarat Pollution Control Board, Surat
Plot No. 11-12/2,3
GIDC - Pandesara
Surat - 394221
Tele:(0261) 2442696

Sample ID:433820 - Analysis Completion:06/05/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB
Inward : 51032

TEST REPORT

Test Report No. : 51032

Date: 06/05/2024

1. Name of the Customer : Shivanjali Fashions (Formerly: Shiv Krupa Mills) - 32553
2. Address : PLOT NO. B3B,,GUJARAT ECO TEXTILE PARK LTD,,N.H. NO. 8
PALSANA-394315, Taluka : Palsana, District : Surat, GIDC : Not In Gide
3. Nature of Sample : REP-Representative/Grab, (Insp Type : APP-On Application)
4. Sample Collected By : N.M.Kavar, SO
5. Quantity of Sample Received : @ 5 Ltr
6. Code No. of the Sample : 433820
7. Date & Time of Collection & Inwarding : 24/04/2024 , (1235 to 1235) & 25/04/2024
8. Date of Start & Completion of Analysis : 25/04/2024 & 06/05/2024
9. Sampling Point : From final outlet of industry ~
10. Flow Details (Remarks) : yes
11. Mode of Disposal : Into CETP - GETPL through u/g pipeline
12. Ultimate Receiving Body : Sent to CETP of M/s. GETPL
13. Temperature on Collection : 31 & pH Range on pH Strip :7-8 on pH strip
14. Carboys Nos for : 3 & Color & Appearance :Light Brownish
15. Water Consumption & W.W.G (KLPD) : Ind :1244.000 , Dom :20.000 & Ind :890.000 , Dom :20.000

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	31
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	1 – 14 pH value As or	6.75
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	2 - to 99 Hazen & 1-50	60
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	2044
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	142
6	Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard M	1 - 50000 mg/l	580
7	Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	2-40mg/l	240
8	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2(5.0- 50000 mg/l	857
9	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	8.0
10	Phenolic Compounds	mg/l	4 Amino Antipyrrene method without Chloroform Extra	0.1 – 50 mg/l	0.23
11	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05–50000 mg/l	250

Laboratory Remarks : Freeze By:445-lab_445 Dt: 06/05/2024


J.D.OZA, Lab Head

Field Observation :

Note : 1. * - These parameters are NOT covered under the scope of NABL.

2. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
3. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
5. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
6. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
7. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
8. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23rd Edition by APHA.
9. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.

**ANALYSIS REPORT FOR AIR****TYPE : Stack-Flue Gas**

Gujarat Pollution Control Board

Surat

Plot No. 11-12/2,3

GIDC - Pandesara

Surat - 394221

Tele:(0261) 2442696

Sample ID:433822 - Analysis Completion:02/05/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB

Inward : 51028

1. Name & : Shivanjali Fashions (Formerly: Shiv Krupa Mills) - 32553
2. Address of the Unit : PLOT NO. B3B,,GUJARAT ECO TEXTILE PARK LTD,,N.H. NO. 8
PALSANA - 394315,Taluka : Palsana, District : Surat, GIDC : Not In Gide
3. Nature of Sample : REP-Representative/Grab , (Insp Type : APP-On Application)
4. Sample Collected By : N.M.Kavar, SO
5. Date & Time of Collection & Receipt : 24/04/2024, (1245 to 1315)
6. Date of Start & Completion of Analysis : 25/04/2024 & 02/05/2024
7. Sampling Point : common stack attached with boiler & TFH through APCM ~
8. Fuel : Coal
9. APCM : MCS + BF + Alk Scr
10. Thimble & Weight (gm) : 13/1510
11. Temperature on Collection : 75 & Volume-Absord Media : 50 ml for SO2 & 25ml for NOx
12. Volume-Gas Passed : 476 Ltr for PM, 55 Ltr for SO2 & 1510 ml for NOx
13. Parameters : 3 & Oper Time(Min) : 30

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	118
2	SO2-Stack (PPM)	PPM	IS: 11255 (Part – 2), 1985 (Reaffirmed 2009)	5 – 500 mg/NM3	13.61
3	NOX-Stack	PPM	IS:11255(Part-7), 2005	5 – 500 mg/NM3	8.66

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 03/05/2024

J.D.OZA, Lab Head

Field Observation :



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The Gujarat Government Gazette

EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-C

Statutory Rules and Orders (Other than those published in Parts I, I-A and I-L) made by Statutory Authorities other than the Government of Gujarat including those made by the Government of India, the High Courts, the Director of Municipalities, the Commissioner of Police, the Director of Prohibition and Excise, the District Magistrates and the Election Commission, Election Tribunals, Returning Officers and other authorities under the Election Commission.

THE GUJARAT GOVERNMENT GAZETTE EXTRAORDINARY PUBLISHED BY AUTHORITY

THURSDAY, OCTOBER 26, 2017

PART IV-C

GUJARAT POLLUTION CONTROL BOARD NOTIFICATION SECTOR -10A, NEAR AIR FORCE STATION, GANDHINAGAR.

The Gujarat Pollution Control Board in exercise of the powers conferred under clause (d) of Section (2) of the Air (Prevention and Control of Pollution) Act 1981, here by notifies the following fuels as the "APPROVED FUELS" in the state.

- (1) List of "APPROVED FUELS"
 1. Coal
 2. Lignite
 3. Furnace Oil/LDO/LSHS
 4. Motor Gasoline
 5. Diesel
 6. Liquid Petroleum Gas (LPG)
 7. Compressed Natural Gas(CNG)/LNG
 8. Kerosene
 9. Naphtha
 10. Firewood
 11. Bio-gas

12. Agro waste/bio fuel/briquettes
13. RDF, as per provisions of Solid Waste Management Rules-2016.
14. Petcoke
15. Charcoal

(2) Petcoke is hereby notified as "APPROVED FUELS" subject to the following conditions:-

- a) The Sulphur content shall not be more than 7 % in any case/circumstance.
- b) Petcoke shall be permitted in the following projects only:-
 - i. Cement manufacturing in kilns
 - ii. Thermal Power Plant/Captive Power Plant of capacity above 25 MW
(with a condition to mix lime granules in required quantity with Petcoke)
 - iii. Glass manufacturing- up to 25 % of total fuel consumption
 - iv. Refractories manufacturing

(3) For utilization of the above approved fuels, adequate APCM shall be provided by the unit.

(4) CTE/CCA/EC, as the case may be, shall have to be obtained for utilization of these fuels.

(5) The use of Petcoke shall not be permitted in Eco-Sensitive Zone.

**K.C.MISTRY,
MEMBER SECRETARY,
GUJARAT POLLUTION CONTROL BOARD
GANDHINAGAR**



सत्यमेव जयते

The Gujarat Government Gazette

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GUJARAT POLLUTION CONTROL BOARD

NOTIFICATION

Gandhinagar, 12th December, 2019.

No: GPCB/P-1/218(A)/530582: The Gujarat Pollution Control Board in exercise of the powers conferred under clause (d) of Section (2) of the Air (Prevention and Control of Pollution) Act 1981, hereby makes the following amendments in the Gujarat Government Gazette notification in Vol. LVIII on Friday October 27, 2017 and Vol. LIX, Tuesday February 6, 2018.

- (A) In the serial no. (1) of (3) list of approved fuels, “Furnace oil (FO)” is deleted for new Project/Permission.
- (B) The serial no. (2) of notification dated 27.10.2017 and serial no. (B) of notification dated 06.02.2018 shall be replaced and read as under for new Project/Permission:
- (1) Petcoke is hereby notified as “APPROVED FUEL” subject to the following conditions:-
- a) The Sulphur content shall not be more than 7% in any case/ circumstance.
- b) Petcoke shall be permitted in the following projects only:-
- i. Cement manufacturing in kilns.
- ii. Glass manufacturing- up to 25 % of total fuel consumption.
- (C) The new project in the sector mentioned above in serial number (1)(b), using Petcoke or Furnace Oil (FO) as a fuel shall not be permitted in Non-attainment cities declared by the Central Pollution Control Board, New Delhi.

N. M. TABHANI,
Member Secretary,
Gujarat Pollution Control Board,
Gandhinagar.

GOVERNMENT CENTRAL PRESS, GANDHINAGAR